

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 01/73(4)/Chd/2016

Maneet Kaur

...Petitioner.

Versus

M/s Hind Motors Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative
on behalf of petitioner.
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

— SD —
(Justice R. P. Nigam)
Member (Judicial)

— SD —
(Deepa Krishnan)
Member(Technical)

March 02, 2017

arora

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 02/73(4)/Chd/2016

Param Puneet Singh

...Petitioner.

Versus

M/s Hind Motors Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative
on behalf of petitioner.
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

— SD —
(Justice R. P. Nigam
(Judicial))

— SD —
(Deepa Krishan)
Member(Technical)

March 02, 2017

arora

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 03/73(4)/Chd/2016

Manjit Singh Bhatia

...Petitioner.

Versus

M/s Hind Motors Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative
on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

— SD —

(Justice R P Nagraj)
(Judicial)

— SD —

(Deepa Krishnan)
Member(Technical)

March 02, 2017

arora

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 04/73(4)/Chd/2016

Tavjot Singh

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative
on behalf of petitioner.
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

— SD —
(Justice R P Nagratn)
Member (Judicial)

— SD —

— SD —
Member(Technical)

March 02, 2017
arora

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 05/73(4)/Chd/2016

Harpreet Kaur

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative
on behalf of petitioner.
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

— SD —
(Justice R P Nagratn)
Member (Judicial)

— SD —
(Deepa Krishnan)
Member (Technical)

March 02, 2017
arora

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 06/73(4)/Chd/2016

Tavjot Singh

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative
on behalf of petitioner.
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

— SD —
(Justice R P Nagratn)
Member (Judicial)

— SD —

Member(Technical)

March 02, 2017

arora

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 07/73(4)/Chd/2016

Kiranjit Kaur

...Petitioner.

Versus

M/s Hind Motors Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative
on behalf of petitioner.
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

— SD —

(Justice R P Nagratn)
Member (Technical)

— SD —

(Deepa Knsnan)
Member (Technical)

March 02, 2017

arora

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 08/73(4)/Chd/2016

Ram Kumar Sangar

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative
on behalf of petitioner.
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

— SD —
(Justice R P Nagrath)
Member (Judicial)

— SD —
(Deepa Kishan)
Member (Technical)

March 02, 2017

arora

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 09/73(4)/Chd/2016

Geeta Sudha Sangar

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative
on behalf of petitioner.
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

— SD —
(Justice R P Nagrath)

— SD —
(Deepa Krishan)
Member(Technical)

March 02, 2017

arora

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 10/73(4)/Chd/2016

Tanishqa Kaur

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative
on behalf of petitioner.
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

— SD —
(Justice R P Nagrath)
Member (Judicial)

— SD —
(Deepa Krishnan)
Member (Technical)

March 02, 2017

arora

CP NO. 12/73(4)/Chd/2016

...Petitioner.

M/s Hind Motors India Ltd.

... Respondent.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for respondent-company. It is also stated by Mr. Yash Pal Gupta, that Ms. Riya Bansal previous Advocate who is present today earlier appearing on behalf of the respondent-company has given objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 with two new petitions in which notice of motion has been issued for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is absence of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

(Justice R P Nagrath)
(Judicial)

(Deepa Krishan)
Member(Technical)

March 02, 2017
arora

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 11/73(4)/Chd/2016

Surinder Kaur

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative
on behalf of petitioner.
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

— SD —
(Justice R. P. Singh)
Member (Judicial)

— SD —
(Deepa Krishan)
Member (Technical)

March 02, 2017
arora

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 13/73(4)/Chd/2016

Harleen Jaggi

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative
on behalf of petitioner.
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

— SD —
(Justice R P Nagrath)
Member (Judicial)

— SD —
(Deepa Krishnan)
Member(Technical)

March 02, 2017

arora

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 14/73(4)/Chd/2016

Kanwal Mohan Singh

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative
on behalf of petitioner.
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

— SD —
(Justice R P Nagrath)
Member (Judicial)

— SD —
(Deepa) 2
Member (Technical)

March 02, 2017
arora

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 16/73(4)/Chd/2016

Smt. R. Nanda

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative
on behalf of petitioner.
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

— SD —
(Justice R P Nagrath)
Member (Judicial)

— SD —
(Deepa Krishnan)
Member(Technical)

March 02, 2017
arora

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 17/73(4)/Chd/2016

Harmeet Kaur

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative
on behalf of petitioner.
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

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— SD —
(Justice R P Nagrath)

— SD —
(Deepa Krishan)
Member(Technical)

March 02, 2017

arora

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 18/73(4)/Chd/2016

Harmeet Nanda

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative
on behalf of petitioner.
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

— SD —
(Justice R P Nagrath)
Member (Judicial)

— SD —
(Deepa Krishnan)
Member (Technical)

March 02, 2017
arora

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 19/73(4)/Chd/2016

Rajinder Kaur

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative
on behalf of petitioner.
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

— SD —

(Justice R P Nagrath)
(Judicial)

— SD —

(Deepa Khosla)
Member(Technical)

March 02, 2017
arora

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 20/73(4)/Chd/2016

Gopika Kohal

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative
on behalf of petitioner.
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

— SD —
(Justice R P Nagrath)
Member (Judicial)

— SD —
(Deepa Kishore)
Member (Technical)

March 02, 2017

arora

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 21/73(4)/Chd/2016

Smt. Renu Agnihotri

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative
on behalf of petitioner.
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

— SD —
(Justice R P Nagrath)
Member (Judicial)

— SD —
Member(Technical)

March 02, 2017

arora

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 22/73(4)/Chd/2016

Shri Sudershan Agnihotri

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative
on behalf of petitioner.
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

— SD —
(Justice R P Nagrath)
Member (Judicial)

— SD —
Deepa Krishan)
Member(Technical)

March 02, 2017
arora

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 23/73(4)/Chd/2016

Ms. Raghav Agnihotri

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative
on behalf of petitioner.
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

— SD —
(Justice R P Nagrath)

Member (Judicial)

— SD —

(Deepa Krishnan)

Member(Technical)

March 02, 2017

arora

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 24/73(4)/Chd/2016

S. Harmeet Singh ...Petitioner.
Versus

M/s Hind Motors India Ltd. ...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative
on behalf of petitioner.
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

— SD —
(Justice R P Nagrath)
Member (Judicial)

— SD —
(Deepa Krishan)
Member(Technical)

March 02, 2017
arora

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 25/73(4)/Chd/2016

Smt. Krishanjit Kaur

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative
on behalf of petitioner.
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

— SD —
(Justice R P Nagrath)
Member (Judicial)

— SD —
(Deepa Krishnan)
Member(Technical)

March 02, 2017

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**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 26/73(4)/Chd/2016

Zorawar Singh

...Petitioner.

Versus

M/s Hind Motors India Ltd.

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